



India  
Branch

**CIArb**

**Society of Construction Law - India  
&  
Chartered Institute of Arbitrators - India**

present a 3-days International Conference on  
**Construction Law & Arbitration**



**SCL - CIARB - INDIA  
CONFERENCE  
BROCHURE**

**6th DECEMBER, 2019**

HYATT REGENCY, OVAL HALL  
BHIKAJI CAMA PLACE, NEW DELHI

**7th & 8th DECEMBER, 2019**

INDIA INTERNATIONAL  
CENTRE, NEW DELHI



# Invitation

## CONFERENCE MESSAGE

The Society of Construction Law (SCL) - India and Chartered Institute of Arbitrators (CIArb) - India present a 3 days International Conference on Construction law and Arbitration in New Delhi on 6<sup>th</sup> - 8<sup>th</sup> December, 2019.

Carrying on the reputable legacy of the '7th international construction law Conference' held at New Delhi, which was attended by around 350 distinguished delegates and speakers from around 24 countries, this year SCL India and CIArb India seek to create bigger gathering of judges, lawyers, construction professionals, academicians, industry leaders, engineers, architects and other professionals from all around the world for sharing and exchanging of experiences and ideas on contemporary relevant issues of importance to the construction industry worldwide.

SCL is the world's most prestigious construction law multidisciplinary body headquartered at London, having it branches all across the globe and CIArb is 103 years old organization, headquartered at London catering to the development of arbitration having its branches in all parts of world. This conference will have gathering of various office bearers of these two organisations.

We therefore invite you to be a part of this 3-day international conference and we look forward to your attendance.

**Ratan K. Singh, FCIArb, FMIArb,  
FAIADR**

Advocate & Arbitrator  
Founder Chairman, India: Society of  
Construction Law, UK  
Director, India: Chartered Institute of  
Arbitrators, UK  
Managing Partner: Chambers of  
Ratan K. Singh

**Dr.Lalit Bhasin, FCIArb**

Chairman, India: Chartered Institute of  
Arbitrators – India  
President: Society of Indian Law Firms  
President: The Bar Association of India  
Managing Partner: Bhasin & Co.





## SOCIETY OF CONSTRUCTION LAW, INDIA

Promoting education, research & training in the field of construction law

The *Society of Construction Law* (SCL) was founded in 1983 in the UK, and since then it has worked to promote for the public benefit education, study and research in the field of construction law and related subjects (including ADR, arbitration and adjudication), both in the UK and overseas. The *Society of Construction Law – India* is the Indian branch of the SCL. SCL-India is a national organization whose members are drawn from all professions related to the construction industry, who share an interest in construction law.

The vision of the Society of Construction Law – India, as stated in its Constitution, is to promote the education, study and research (and publication of the useful results of such research) in the field of construction law and related subjects both in India and overseas for the benefit of the public and the construction industry.



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**CI Arb**

The *Chartered Institute of Arbitrators* (CI Arb) is an international centre of excellence for the practice and profession of alternative dispute resolution (ADR). Its growing membership of 16,000 is based across 133 countries and supported by an international network of 39 branches. The *Chartered Institute of Arbitrators – India* is the Indian branch of CI Arb. CI Arb India provides education and training for arbitrators, mediators and adjudicators. It also acts as a global hub for practitioners, policy makers, academics and those in business, supporting the global promotion, facilitation and development of all ADR methods. CI Arb India offers a range of resources including guidance, support, advice, networking and promotional opportunities, and other events.



**ORGANIZING COMMITTEE**

**Ratan K. Singh, FCI Arb,  
FMI Arb, FAIADR**  
(Advocate & Arbitrator)  
*Founder-Chairman:*  
Society of Construction  
Law, India  
*Director:* CI Arb India

**Dr. Lalit Bhasin FCI Arb**  
*Chairman:* CI Arb India  
President: Society of  
Indian Law Firms  
President: The Bar  
Association of India

**Tejas Karia, FCI Arb**  
*Vice-Chairman:*  
Society of Construction  
Law, India  
*Director:* CI Arb India  
Partner and Head –  
Arbitration:  
Shardul Amarchand  
Mangaldas & Co.

**Prof. K. C. Iyer**  
*Vice-Chairman*  
Society of Construction  
Law, India  
Department of Civil  
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Indian Institute of  
Technology (IIT), New  
Delhi

**Dr. Manoj Kumar**  
*Vice-Chairman:*  
Society of Construction  
Law, India  
Founder and Managing  
Partner:  
Hammurabi & Solomon


**Shashank Garg**  
(Arbitrator & Counsel)  
*Joint Secretary:*  
Society of Construction  
Law, India  
Partner: Advani and Co.

**Ms. Mohana  
DilipPotdukhe**  
(Civil Engineer)  
*Joint-Secretary:*  
Society of Construction  
Law, India



| DAY 1 – DECEMBER 06, 2019 |                               |  |
|---------------------------|-------------------------------|--|
| Time                      | Session                       | Topic  |
| 16:00 - 17:00             | Registration                  |  |
| 17:00 – 17:05             | Welcome Address               | Dr. Lalit Bhasin   |
| 17:05 – 17:10             | Introductory Address          | Ratan K. Singh   |
| 17:10 – 17:30             | Address by Guest of Honour    | TCB  |
| 17:30 – 17:50             | Address by Chief Guest        | TBC  |
| 17:50 – 18:20             | Keynote Address               | Philip L. Bruner   |
| 18:20 – 18:35             | Tea Break                     |  |
| 18:35 – 19:35             | Plenary Session 1             | <p>India, an upcoming seat for arbitration?</p> <ul style="list-style-type: none"> <li>• Where do we stand in the year 2019?</li> <li>• The uphill challenges yet to overcome</li> <li>• Lesson to be learnt</li> <li>• How to create a better pool of arbitration professionals?</li> </ul> <p><b><i>Panellists:</i> Justice Indu Malhotra, Justice Shripati Ravindra Bhat, Anthony Abrahams, Hagit Muriel Elul, Ratan K. Singh, Michael Polkinghorne</b></p> |
| 19:35 – 19:45             | Special Address               | TBC  |
| 19:45 – 19:50             | Vote of Thanks                | Tejas Karia  |
| 19:50 >                   | Inaugural Cocktail and Dinner |  |
| DAY 2 – DECEMBER 07, 2019 |                               |  |
| Time                      | Session                       | Topic  |
| 09:00 – 10:30             | Plenary Session 2             | <p>Typical Issues in Construction Arbitration</p> <ul style="list-style-type: none"> <li>• Consequences of delay &amp; nature of claims</li> <li>• Time: Essence of contracts and otherwise</li> <li>• Disruption and heads of claims</li> <li>• Liquidated damages</li> </ul> <p><b><i>Panellists:</i> Justice Dr S. Muralidhar, David Brynmor, Mohan Pillay, Anirudh Krishnan, Phillip L. Bruner, Sundra Rajoo</b></p>                                       |
| 10:30 – 10:40             | Coffee Break                  |  |
| 10:45 – 12:15             | Plenary Session 3             | <p>Mediating Construction Disputes</p> <ul style="list-style-type: none"> <li>• Impact of the Singapore Convention on construction dispute resolution</li> <li>• How to improve mediation practice in construction disputes?</li> <li>• Mixed-Mode dispute resolution</li> </ul> <p><b><i>Panellists:</i> Justice G. S. Sistani, Christopher Lau SC, Sriram Panchu, J. P. Sengh, Anil Changaroth, Gracious Timothy Dunna</b></p>                               |
| Lunch                     |                               |  |



| Time                             | Session  | Topic   |
|----------------------------------|--|---|
| 14:00 – 15:45                    | Plenary Session 4  | <p>Role of Delay, Disruption, and Quantum Experts</p> <ul style="list-style-type: none"> <li>• Importance of experts in construction arbitration</li> <li>• Preparation of Delay Analysis Reports (Case Study)</li> <li>• Preparation of Quantum Reports (Case Study)</li> <li>• How to become an expert in construction dispute resolution?</li> </ul> <p><b><i>Panellists:</i> Justice Vipin Sanghi, David Dale, David Goodman, Rohit Singhal, Sean Gibbs, Geetu Singh, Tejas Karia</b></p> |
| 15:45 – 15:55                    | Coffee Break   |   |
| 16:00 – 17:30                    | Plenary Session 5  | <p>Trends in construction law in the following jurisdictions:</p> <ul style="list-style-type: none"> <li>• United Kingdom</li> <li>• Singapore</li> <li>• Europe</li> <li>• Australia</li> <li>• Qatar</li> <li>• United States</li> </ul> <p><b><i>Panellists:</i> Christopher Lau SC, James Doe, Emmanuel Jackomy, Bernd Ehle, Hon. Peter Vickery QC, Hagit Muriel Elul, Thomas Williams</b></p>  |
| 19:00 >                          | <p>Gala Dinner<br/>Special Address by Sponsors: Maadhyam International and Wilmer Hale</p>   |   |
| 19:30 – 19:50                    | <p>Inaugural Ceremony: <i>Advocate Maximus: Ratan K. Singh Construction Law (Arbitration and Mediation) Moot Competition, 2019</i><br/>Supported by the Society of Construction Law, India</p>  |   |
| <b>DAY 3 – DECEMBER 08, 2019</b> |  |   |
| 09:00 – 10:30                    | Plenary Session 6  | <p>Cross-Examination of Fact and Expert Witness</p> <ul style="list-style-type: none"> <li>• Common law and civil perspectives</li> <li>• Tips on cross-Examination</li> <li>• Necessity or otherwise of cross-examination</li> <li>• Objections in cross-examination</li> </ul> <p><b><i>Panellists:</i> Justice Rajiv Sahai Endlaw, A. S. Chandhiok, Phillip Capper, Michael Tonkin, Thayanathan Bhaskaran, Jess Connors</b></p>  |
| 10:30 – 10:40                    | Coffee Break   |   |
| 10:45 – 12:15                    | Plenary Session 7  | <p>SCL Delay and Disruption Protocol</p> <ul style="list-style-type: none"> <li>• Salient features of the protocol</li> <li>• How to best use the protocol?</li> <li>• Suitability of the protocol in India</li> <li>• Need for customizing the protocol for small and medium projects</li> </ul> <p><b><i>Panellists:</i> Justice Navin Chawla, Dr. Hamish Lal, Richard Bailey, Charlie Caher, Prof. George Verghese, Laina Chan</b></p>   |



| Lunch         |  |  |
|---------------|--|--|
| Time          | Session  | Topic/Speakers   |
| 14:00 – 15:30 | Plenary Session 8  | Use of Standard form of contracts for construction disputes and public procurement <ul style="list-style-type: none"> <li>• 2017 FIDIC forms</li> <li>• CPWD forms</li> <li>• Role of DRB's</li> <li>• Laws on public procurement</li> </ul> <b><i>Panellists:</i> Justice Rajiv Shakhder, Tony Dymond, Hon. Peter Vickery, Ganesh Kabi, A K Ganguly, Kailash Dabeesingh</b> |
| 15:30 – 15:40 | Coffee Break   |  |
| 15:45 – 17:00 | Plenary Session 9  | Damages Claims in Construction Disputes <ul style="list-style-type: none"> <li>• Typical claims for damages</li> <li>• How to prove damages claims?</li> <li>• Law of damages in India</li> </ul> <b><i>Panellists:</i> Justice Manmohan, Justice Vibhu Bhakru, Uma Menon, Shashank Garg, Mark Gordon, Manoj Kumar, Neeti Sachdeva</b>                                       |
| 17:00 – 17:30 | Closing Ceremony<br>Special Address by Justice B. R. Gavai, Supreme Court of India |  |





**Hon. Justice Indu Malhotra**  
Judge  
Supreme Court of India  
New Delhi



**Hon. Justice B. R. Gavai**  
Judge  
Supreme Court of India  
New Delhi



**Hon. Justice S. Ravindra Bhat**  
Judge  
Supreme Court of India  
New Delhi



**Hon. Justice G. S. Sistani**  
Judge  
High Court of Delhi  
New Delhi



**Hon. Justice Dr. S. Muralidhar**  
Judge  
High Court of Delhi  
New Delhi



**Hon. Justice Vipin Sanghi**  
Judge  
High Court of Delhi  
New Delhi



**Hon. Justice Manmohan**  
Judge  
High Court of Delhi  
New Delhi



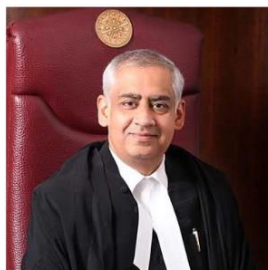
**Hon. Justice Rajiv Sahai  
Endlaw**  
Judge  
High Court of Delhi  
New Delhi



**Hon. Justice Rajiv Shukdher**  
Judge  
High Court of Delhi  
New Delhi



**Hon. Justice Vibhu Bakhru**  
Judge  
High Court of Delhi  
New Delhi



**Hon. Justice Navin Chawla**  
Judge  
High Court of Delhi  
New Delhi



**Tushar Mehta**  
Solicitor General of India  
New Delhi



**Hon. Peter Vickery QC**  
Justice (Retd.), Technology,  
Engineering and Construction  
Division of Supreme Court of Victoria  
Melbourne



**Philip L. Bruner, Esq.**  
Arbitrator & Mediator  
Director - JAMS Global Engineering  
and Construction Group  
United States of America



**Dr. Lalit Bhasin**  
Managing Partner  
Bhasin & Co.  
New Delhi



**Anthony Abrahams**  
Director General  
Chartered Institute of  
Arbitrators  
London



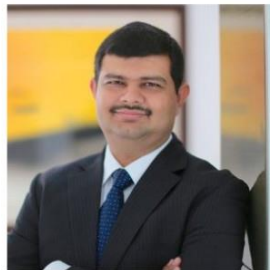
**David Brynmor Thomas QC**  
Barrister  
39 Essex Chambers  
London



**Ratan K. Singh, FCI Arb,  
FMI Arb, FAIADR**  
Advocate & Arbitrator  
Chambers of Ratan K. Singh  
New Delhi



**Christopher Lau SC**  
Counsel & Arbitrator  
3 Verulam Buildings  
Singapore



**Tejas Karia, FCI Arb**  
Partner  
Shardul Amarchand  
Mangaldas & Co.  
New Delhi



**Dr. Manoj Kumar**  
Managing Partner  
Hammurabi & Solomon  
New Delhi



**Hagit Muriel Elul**  
Co-Chair, Arbitration Practice Group,  
Hughes, Hubbard & Reed LLP  
New York City



**Amal Kumar Ganguli**  
Senior Advocate  
Supreme Court of India  
New Delhi



**Amarjit Singh Chandhiok**  
Senior Advocate  
Supreme Court of India  
New Delhi



**Phillip Capper**  
Partner  
White & Case  
London



**James Doe**  
Head - UK Constructions Dispute Practice  
Herbert Smith Freehills  
London



**Rohit Singhal**  
CEO  
Masin Projects  
New Delhi



**David Dale**  
Senior Managing Director  
Ankura  
London



**Richard Bailey**  
Partner  
Goodman Derrick LLP  
London



**Shashank Garg**  
Partner  
Advani & Co.  
New Delhi



**Sundra Rajoo**  
Managing Director  
Sundra Rajoo Arbitration Chambers  
Kuala Lumpur



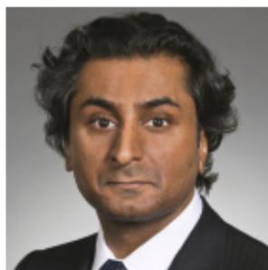
**Emmanuel Jacomy**  
Partner  
Shearman & Sterling LLP  
Singapore



**Bernd Ehle**  
Partner  
LALIVE  
Geneva



**Tony Dymond**  
Partner  
Debevoise & Plimpton  
London



**Hamish Lal**  
Partner  
Akin Gump  
London



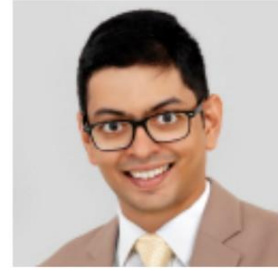
**Kailash Dabeesingh**  
Arbitrator  
KD Arbitration Chambers  
Mauritius



**David Goodman**  
Director - Delay Services  
Blackrock Expert Services  
London



**Anil Changaroth**  
MD & General Counsel  
ChangAroth Chambers LLC &  
ChangAroth InterNational Consultancy  
Singapore



**Anirudh Krishnan**  
Founder Partner  
AK Law Chambers  
Chennai



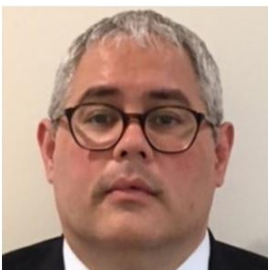
**Thayananthan Baskaran**  
Partner,  
Baskaran  
Kuala Lumpur



**Uma Menon**  
Associate Director  
Charlton Martin Consultants  
Singapore



**Ganesh Chandra Kabi**  
Managing Partner  
Kabi & Associates  
New Delhi



**Sean Gibbs**  
International Director  
Hanscomb International  
Bahamas



**J. P. Sengh**  
Senior Advocate  
Delhi



**Sriram Panchu**  
Senior Advocate, Mediator  
and Arbitrator  
Chennai



**Charlie Caher**  
Partner  
Wilmer Hale  
London



**Mohan Pillay**  
Head of Office  
Pinsent Masons MPillay  
Singapore



**Dr. Jose P. Verghese**  
Arbitrator, Consultant and  
Senior Partner, Juri Ad Litem  
New Delhi



**Jess Connors**  
Barrister  
39 Essex Chambers  
London



**Laina Chan**  
Barrister and Author  
2 Selborne Chambers and  
Melbourne TEC Chambers  
Melbourne



**Geetu Singh**  
Partner  
PriceWaterhouseCoopers  
(PwC in India)  
New Delhi



**Michael Polkinghorne**  
Partner  
White & Case  
Paris



**Mark Gordon**  
Director  
Blackrock Expert Services Group  
London



**D. Gracious Timothy**  
Independent Advocate &  
Mediator  
New Delhi



**Thomas Williams**  
Partner  
Sultan Al-Abdulla & Partners  
Doha



**Michael Tonkin**  
Partner  
HKA Global  
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**Neeti Sachdeva**  
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## REGISTRATION FEES

**For SCL/ CIArb Members – 10 % discount applied – (Registration fee is inclusive of 18% GST)**

| Category  | Early bird registration<br>30 <sup>th</sup> September, 2019 | Regular registration<br>1 <sup>st</sup> October, 2019 - Spot |
|---|---|--|
| Indian Delegate   | INR 6000  | INR 7500   |
| Overseas Delegate   | USD 110   | USD 150  |
| In-House Counsel  | INR 5000  | INR 6500   |
| Students, Ex-Government / Government employees and Academicians | INR 3000  | INR 4500   |

**For Non-Members – (registration fee is inclusive of 18% GST)**

| Category  | Early bird registration<br>30 <sup>th</sup> September, 2019 | Regular registration<br>1 <sup>st</sup> October, 2019 - Spot |
|---|---|--|
| Indian Delegate   | INR 6600  | INR 8250   |
| Overseas Delegate   | USD 120   | USD 165  |
| In-House Counsel  | INR 5500  | INR 7150   |
| Students, Ex-Government / Government employees and Academicians | INR 3300  | INR 4950   |

*WRITE TO US AT:*

[SCL.CIARB.Conference2019@gmail.com](mailto:SCL.CIARB.Conference2019@gmail.com)

[www.SCLIndiaConference.com](http://www.SCLIndiaConference.com)

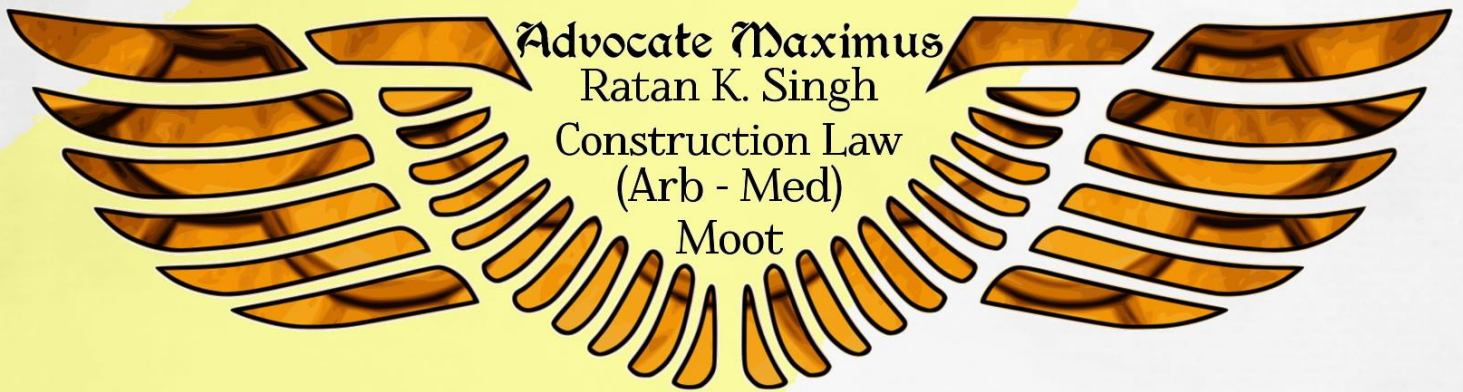




## **SOCIETY OF CONSTRUCTION LAW, INDIA**

Promoting education, research & training in the field of construction law

# **SCL – INDIA IS ALSO SUPPORTING THE INTERNATIONAL CONSTRUCTION ARB - MED MOOT COMPETITION 2019**



### **YOUNG TALENTS AND EXPERT ASSESSORS**

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### **REGISTRATIONS NOW OPEN**

Calling on all ADR and construction law professionals from around the globe to register and join us in New Delhi.

**December 7-10, 2019**  
**New Delhi, India**

**For more information:**

[ThePACT.in/Advocate-Maximus](http://ThePACT.in/Advocate-Maximus)



**SECRETARIAT**

Chambers of Ratan K. Singh  
E-367A, Greater Kailash – I  
New Delhi – 110048  
Tel: 011 – 41731 308-09

